GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1656
TO BE ANSWERED ON THE 8th MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

GOOD SAMARITANS

1656.   SHRIMATI SANTOSH AHLAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has recently notified a Standard Operating Procedures (SOPs) on how to respectfully deal with good samaritans and bystanders who rush road accident victims to hospitals or inform the police;

(b) if so, the details thereof; and

(c) whether the SOP provides that no person who rushes a road accident victim to hospital or inform the police must be asked to reveal personal details unless he/she volunteers to become an eyewitness and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): Ministry of Road Transport & Highways has issued Standard

Operating Procedures (SOPs) on the Good Samaritans on 21st January

2016, which is available on the website of Ministry of Road Transport &

Highways viz http://morth.nic.in/.

(c): The Ministry of Road Transport & Highways issued guidelines on Good Samaritan on 12th May 2015, which indicates under 1(1) that:- a bystander or good Samaritan including an eyewitness of a road accident may take an injured person to the nearest hospital, and the bystander or good Samaritan should be allowed to leave immediately except after furnishing address by the eyewitness only and no question shall be asked to such bystander or good Samaritan

and under 1(4):- a bystander or good Samaritan, who makes a phone call to inform the police or emergency services for the person lying injured on the road, shall not be compelled to reveal his name and personal details on the phone or in person.

The guidelines issued by Ministry of Road Transport & Highways are also available on the website of Ministry of Road Transport & Highways viz http://morth.nic.in/.

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